

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-20052 - JK (LD) of 2025

DATED:- 19 - 12 - 202

Sanction is hereby accorded to the appointment of Shri Kapil Kant Khajuria, Deputy Provincial Rehabilitation Officer, Jammu as Officer In charge Litigation (OIC) for the cases mentioned in annexure to this Government Order including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 19.12.2025

No:-LAW-OIC/12/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
4. Registrar General, J&K High Court, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K Ladakh.
6. Secretary to Government, Department of DMRRR.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Jm

Annexure to the Government Order No.20052 - JK(LD) of 2025 dated 19.12.2025

| S No. | Titled |
|-------|---|
| 1. | WP (c) 1303/2023 Amrik Singh v/s UT of J.&K & Ors. |
| 2. | WP (c) 353/2025 Vikrant Sharma v/s UT of J&K & Ors. |
| 3. | WP (c) 662/2023 Bilgeet Singh v/s UT of J&K & Ors. |
| 4. | WP (c) 2462/2022 Tara Chand v/s UT of J&K & Ors. |
| 5. | WP (c) 1638/2025 Som Raj Dutta v/s UT of J&K & Ors. |
| 6. | WP (crl) 36/2025 Gurdas Chand v/s UT of J&K & Ors. |
| 7. | OWP 429/2009 Kamran Ali khan v/s State of J&K & Ors. |
| 8. | WP (c) 2532/2025 Mangat Singh v/s UT of J&K & Ors. |
| 9. | WP (c) 538/2021 Charanjeet Kour v/s UT of J&K & Ors. |
| 10. | OWP 703/2015 Shiv Kumar v/s State of J&K & Ors. |
| 11. | WP (c) 2699/2021 Sudershan Singh v/s UT of J&K & Ors. |
| 12. | WP (c) 2052/2021 Ajab Singh v/s UT of J&K & Ors. |
| 13. | WP (c) 2405/2021 Inder Singh v/s UT of J&K & Ors. |
| 14. | WP (c) 2484/2021 Manjeet Singh v/s UT of J&K & Ors. |
| 15. | WP(c) 2028/2013 Varinder Sharma v/s State of J&K & Ors. |
| 16. | OWP 642/2010 Gurdev Singh v/s State of J&K & Ors. |
| 17. | OWP 1303/2023 Dhrampal v/s UT of J&K & Ors. |
| 18. | OWP 240/2017 Shanti Devi v/s State of J&K & Ors. |
| 19. | WP (c) 380/2024 Laja Devi v/s UT of J&K & Ors. |


